

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

(Appellate Civil Jurisdiction)

FAO No. 6566, 6567, 6568 & 6569 OF 2012 (o/m)

National Insurance Co. Ltd.

..... Appellants

V/s

MOHAMMAD SABAR AND ORS.
CHARAN KAUR AND ORS.
GURDEV KAUR AND ORS.
SWARAN KAUR AND ORS.

..... Respondents

**3/4/3/7) AVTAR SINGH S/O SANTOKH SINGH R/O STREET
NO. 9, JANTA NAGAR, LUDHIANA (PUNJAB)
(OWNER OF TRUCK NO. PB-10AN-9616).**

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **11.03.2025 (Actual)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on

[Signature]

SUPERINTENDENT CIVIL REVISION BRANCH

per 11/2/25

Sunny chak